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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
MA No.3716/94 &
OA No.1860/93

NEW DELHI THIS THE 29TH DAY OF NOVEMBER, 1994.

MR.JUSTICE S.K.DHAON, VICE-CHAIRMAN(J)
MR.B.K.SINGH, MEMBER(A)

Sh.G.C.Nautiyal,
S/o Sh.P.N.Nautiyal
R/o 153-B, Pocket 'C'
Mayur Vihar Phase-II
New Delhi.

APPLICANT

BY ADVOCATE SHRI V.S.R.KRISHNA.

Vs.

- Union of India through
1. The Secretary,
Ministry of Finance
Department of Revenue
North Block
Central Sectt.
New Delhi-1
 2. The Chairman
Central Board of Excise and Customs
North Block
Central Sectt.
NEW DELHI-1.
 3. The Collector
Central Excise Collectorate
Customs and Central Excise
Sector 17-C,
Chandigarh.

BY ADVOCATE SHRI R.R.BHARTI.

ORDER(ORAL)

JUSTICE S.K.DHAON:

The learned counsel for the applicant states that during the pendency of this OA, the applicant has been transferred back to Delhi. In view of this situation, the OA has become infructuous and it is accordingly dismissed.

(B.K.SINGH)
MEMBER(A)

SNS

(S.K.DHAON)
VICE-CHAIRMAN(J)